HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC No.299/SO/2024

Date:11.07.2024

CIRCULAR No.09/2024

Sub: High Court of Andhra Pradesh – Instructions to all the Judicial Officers in Andhra Pradesh to refer more number of suitable cases to the respective Mediation Centres – Issued -- Reg.

Ref: Letter dated 19.06.2024 from the Member Secretary, Andhra Pradesh State Legal Services Authority.

Resolving cases through mediation is quick, less formal, economical, voluntary and requires no extra cost. It makes the parties to reach a mutually acceptable settlement in a co-operative and harmonious atmosphere and parties can control the proceedings creating their own solutions and remedies. It provides a platform where disputing parties can come together to negotiate and settle their disputes.

Under the aegis of Hon'ble Supreme Court Mediation and Conciliation Project Committee, 40 hours training on mediation has been conducted to considerable number of Judicial Officers. Thus, in all the Districts in Andhra Pradesh, there are trained Mediators including the Mediators imparted training prior to bifurcation of Andhra Pradesh.

The High Court hereby directs all the Judicial Officers to take necessary steps to refer more number of cases to the respective Mediation Centres hereafter, for the benefit of litigant public.

The Judicial Officers in the State are further instructed to get the details of cases referred to Mediation Centres uploaded daily in a google sheet provided by the authorities of District Judiciary (in the format prescribed hereunder) who in turn inform the same to the Registrar (Judicial), High Court of Andhra Pradesh, along with other monthly statements.

PROFORMA

Date	Nature of case referred to Mediation	No. of cases referred to Mediation	No. of cases settled in Mediation	No. of cases returned to Court without settling in Mediation

This may be treated as Most Urgent.

Flouting of the instructions will be viewed seriously.

REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the same before His Lordship for kind perusal)
- All the Personal Secretaries to the Hon'ble Judges.
 (with a request to place the same before their Lordships' for kind perusal)
- 3) All Registrars in the High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-CPC), High Court of Andhra Pradesh, (with a request to place the same in the Official website of the High Court).
- 5) All the Unit Heads in the State Andhra Pradesh (with a request to circulate the same to all the Judicial Officers in your unit under your control.)
- 6) All the Presiding Officers of Labour Courts/Tribunals in Andhra Pradesh.
- 7) The Member Secretary, A.P.State Legal Services Authority, High Court Building, Amaravati.
- 8) The Secretary, High Court Legal Services Committee, High Court Building, Amaravati.
- 9) The Director, Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.